



GOVERNMENT OF MEGHALAYA

MEGHALAYA MEDICAL ATTENDANCE (FOURTH AMENDMENT) RULES

FOR THE YEAR 1998

GOVERNMENT OF MEGHALAYA
HEALTH AND FAMILY WELFARE DEPARTMENT

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ORDERS BY THE GOVERNOR

NOTIFICATION

The 24th November, 1998

No. Health.136/80/Pt.-I/2:- In exercise of the powers conferred by the proviso to Article 309 of the Constitution, the Governor of Meghalaya is pleased to make the following rules further to amend the Meghalaya Medical Attendance Rules, 1981, namely:-

1. Short title and commencement – (1) These rules may be called the Meghalaya Medical Attendance (Fourth Amendment) Rules, 1998

(2) They shall come into force at once.

2. Addition of new clauses to sub-rule (3) of Rule 10 – In sub-rule (3) of Rule 10 of the Meghalaya Medical Attendance Rules, 1981, after Clause (ab), the following new clauses (ac) and (ad) shall be added, namely:-

“(ac) Medwin Hospital, Hyderabad”.

“(ad) Good Health Hospital Pvt, Ltd., G.S. Road, Dispur, Guwahati”.

Sd/- B. Macaulay,

Under Secretary to the Govt. of Meghalaya,
Health & Family Welfare Department.

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Memo No.Health.136/80/Pt.-I/2-A,

Dt. Shillong, the 24th November, 1998

Copy to:-

- 1) The Director of Printing & Stationery, Meghalaya, Shillong for favour of publication in the Meghalaya Gazette.
- 2) All Administrative Departments.
- 3) All Heads of Department.

- 4) The Director of Health Services, (MI)/(MCH & FW)/(Research), Meghalaya, Shillong.
- 5) The Chief Executive Officer, Good Health Hospital Pvt. Ltd., Dispur, Guwahati.
- 6) The Managing Director, Medwin Hospital, Hyderabad – 500001

By Order etc.,

Under Secretary to the Govt. of Meghalaya,
Health & Family Welfare Department.

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